

[Shri Hem Barua]

times without number. What we are concerned with is that the Government have failed to protect that particular track, which is a very strategic one and which has to be safeguarded. The Railway Minister has said the other day that they have withdrawn the patrolman from this area and that the area falls within the jurisdiction of the State Government. We do not bother about it; but here is the Army Commander making a statement, and there was the Railway Minister who was making another statement. The Army Commander who is under the Defence Ministry has contradicted the statement.

**Mr. Deputy-Speaker:** What has already been said need not be repeated.

**Shri Daji (Indore):** Why not Shri Patil resign? (*Interruption*)

**Mr. Deputy-Speaker:** Order, order. Do not get up while another Member is speaking.

**Shri Hem Barua:** What I am concerned with is this. The Army Commander makes a statement, and that has contradicted the statement made by the Railway Minister in the House. In this context, whom are we to believe, Sir?

**Shri Sheo Narain (Bansi):** That day, I was turned out of the House on this very question which is an important one.

**Mr. Deputy-Speaker:** Please sit down, Mr. Sheo Narain.

**Shri Prakash Vir Shastri (Bijnaur):** rose—

**Mr. Deputy-Speaker:** Is he also a signatory?

**Shri Prakash Vir Shastri:** No, no.

**Mr. Deputy-Speaker:** Then he is not entitled to say; he need not say anything. Now, I will enquire into the matter, and I shall look into it and see whether the Calling Attention Notice has been disallowed, and tomorrow we will see if it can be brought.

Does the Minister want to say anything in the matter?

**The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh):** I wish to make it clear—

**Mr. Deputy-Speaker:** They may have to ask questions on what he says; so we take it up tomorrow.

**Dr. Ram Subhag Singh:** I am prepared to answer the questions.

**Mr. Deputy-Speaker:** Is he prepared to answer now?

**Shrimati Renu Chakravartty:** The Prime Minister must be here. (*Interruption*).

**Shri Ranga (Chittoor):** Sir, let us understand what is happening. You have asked him whether he is ready to answer now. The Calling Attention Notice has not been disallowed and it is being considered; you were even prepared to consider it tomorrow. What is it you propose now?

**Mr. Deputy-Speaker:** You want it tomorrow?

**Shri Daji:** It should be answered by the Prime Minister and not by the Minister of State in the Ministry of Railways.

**Mr. Deputy-Speaker:** Order, order. Let us proceed to the next item.

**Shri Hari Vishnu Kamath:** Kindly ensure that the senior Minister, the Minister of Railways, whose statement was challenged, is also present in the House when the matter is taken up.

13.48 hrs.

PAPERS LAID ON THE TABLE

INDIAN TELEGRAPH (FIFTH AMENDMENT)  
RULES

**The Minister of State in the Departments of Parliamentary Affairs and Communications (Shri Jaganatha Rao):** I beg to lay on the Table a copy of

the Indian Telegraph (Fifth Amendment) Rules, 1966, published in Notification No. G.S.R. 1646 in Gazette of India dated the 29th October, 1966, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885. [*Placed in Library. See No. LT-7321/66.*]

NOTIFICATIONS UNDER COAL MINES  
PROVIDENT FUND AND BONUS SCHEMES  
ACT

**The Deputy Minister in the Ministry of Labour, Employment and Rehabilitation (Shri Shahnawaz Khan):** I beg to lay on the Table a copy each of the following Notifications under section 7A of the Coal Mines Provident Fund and Bonus Schemes Act, 1948:—

- (1) The Coal Mines Bonus (Second Amendment) Scheme, 1966, published in Notification No. G.S.R. 1539 in Gazette of India dated the 8th October, 1966.
- (2) The Rajasthan Coal Mines Bonus (Second Amendment) Scheme, 1966, published in Notification No. G.S.R. 1541 in Gazette of India dated the 8th October, 1966.
- (3) The Assam Coal Mines Bonus (Second Amendment) Scheme, 1966, published in Notification No. G.S.R. 1542 in Gazette of India dated the 8th October, 1966.

[*Placed in Library. See No. LT-7322/66.*]

NOTIFICATIONS UNDER ALL INDIA  
SERVICES ACT

**The Deputy Minister in the Ministry of Home Affairs (Shri Vidya Charan Shukla):** I beg to lay on the Table—

- (i) G.S.R. 1500 published in Notifications under sub-section (2) of section 3 of the All India Services Act, 1951:—
  - (i) G.S.R. 1500 published in Gazette of India dated the 1st October, 1966, making certain amendments to Schedule III to the Indian

Police Service (Pay) Rules, 1954.

- (ii) The All India Services (Medical Attendance) Amendment Rules, 1966, published in Notification No. G.S.R. 1632 in Gazette of India dated the 29th October, 1966.
- (iii) The All India Services (Leave) Amendment Rules, 1966, published in Notification No. G.S.R. 1633 in Gazette of India dated the 29th October, 1966.

[*Placed in Library. See No. LT-7323/66.*]

- (2) A copy of Notification G.O.Ms. No. 341/66 published in Kerala Gazette dated the 6th September, 1966, making certain amendment to rules issued under the Payment of Salaries and Allowances Act, 1951, under sub-section (2) of section 10 of the said Act, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala. [*Placed in Library, See No. LT-7323/66.*]
- (3) A copy of Notification G.O. (P) No. 391 published in Kerala Gazette dated the 11th October, 1966, making certain amendments to the Kerala Public Service Commission (Consultation) Regulations, 1957, under clause (5) of article 320 of the Constitution read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala, together with a Memorandum explaining the reasons for the amendment of the Regulations. [*Placed in Library. See No. LT-7325/66.*]